

Central Administrative Tribunal
Principal Bench



OA No. 1181/2004

New Delhi, this the 11th day of November, 2004

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. S. K. Naik, Member (A)

1. R.D. Garg s/o Shri Prithvi Raj,
R/o B-3/87-A,
Lawrence Road,
Delhi - 110 0235 ... Applicant

(By Advocate: Shri Rajesh Tyagi)

-versus-

1. Government of N.C.T. of Delhi
Through its Chief Secretary,
Delhi Secretariat, I.P. Estate,
New Delhi.

2. Principal Secretary,
Department of Health & Family Welfare,
Government of NCT of Delhi,
9th Level, Delhi Secretariat,
Delhi.

3. Union Public Service commission,
Dholpur House,
Shahjahan Road,
New Delhi. ... Respondents

(By Advocate: Shri Vijay Pandita for R-1 & R-2
Shri Ashish Nischal proxy for Shri Rajinder Nischal)

O R D E R (ORAL)

By Mr. Justice V.S. Aggarwal:

During the course of submissions, respondents' learned counsel pointed that the Union Public Service Commission had found the applicant not suitable for appointment to the post of Drug Controller in the Department of Health and Family Welfare. He has produced a copy of letter dated 1.7.2004. In face of this, learned counsel for the applicant states that he may be permitted to withdraw the petition with liberty to challenge the

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subsequent act of the Union Public Service Commission. Allowed, as prayed. Subject to
aforesaid, dismissed as withdrawn.

Naik
(S. K. Naik)
Member (A)

V.S. Aggarwal
(V.S. Aggarwal)
Chairman

/na/